

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO-5409
TO BE ANSWERED ON 28.03.2018
Section 30 of Advocates Act**

5409. SHRI RADHESHYAM BISWAS

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has notified section 30 of the Advocate Act, 1961 recently, enabling the lawyers to practice in courts across the country irrespective of their enrolment in any bar council without the need to transfer their licences to desired States;
- (b) if so, the details thereof; and
- (c) the date from which this section will come into force ?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND
CORPORATE AFFAIRS**

(SHRI P.P. CHAUDHARY)

(a) to (c) : Yes Madam. Section 30 of the Advocates Act, 1961 has been notified on June, 9, 2011 and has come into force on June 15, 2011.